



2026:AHC:30056

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2050 of 2026

Chandra Shekhar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vijay Singh Sengar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vijay Singh Sengar, learned counsel for the petitioner, as well as Sri V.K. Srivastava, learned Standing Counsel.

2. The grievance of the petitioner is that his daughter, Late Priyanka, was appointed as a Constable on 02.11.2016. Her marriage was solemnized with Purushottam on 29.11.2021 and out of the said wedlock a child was born on 23.05.2024. The petitioner seeks grant of family pension.

3. Learned Standing Counsel submits that the claim of the petitioner is required to be examined in the first instance by respondent no. 3.

4. Considering the submissions so made across the Bar, the writ petition stands ***disposed of*** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no. 3/Superintendent of Police, Banda by 13.3.2026 who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of four months, from the date of production of certified copy of the order.

(Vikas Budhwar,J.)

February 11, 2026

Sushma